

19.3.99

It is submitted by the learned counsel for the petitioner that he does not want to press this O.A. in the absence of instruction. Heard Shri S.B. Jena, learned Addl. Standing Counsel. In view of the submission made by learned counsel for the petitioner, this O.A. is dismissed for not being pressed.

Vice-Chairman 19.3.99

Member (1)

A copy of the order dt. 19.3.99 may be given to the counsels for both sides.

Ratna
24/3

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24.3.99
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